

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) (PIL)No.17639 of 2022

Shambhunath Mahanta & Others

....

Petitioners

Ruha Latif, Advocate

-versus-

State of Odisha & Others

....

Opposite Parties

Mr. Debakanta Mohanty, AGA

Mr. S.P. Misra, Senior Advocate for

Opp. Party No.4

CORAM:

THE CHIEF JUSTICE

JUSTICE M. S. RAMAN

ORDER

02.03.2023

Order No.

05.

1. The affidavit dated 1st March, 2023 stated to have been filed by the State Govt. be placed on record. Counsel for the Petitioners states that she will file a rejoinder to the said affidavit before the next date along with an application to challenge the order dated 18th January, 2023 of the Collector, Keonjhar which according to her does not deal with the many of the issues raised by the Petitioners.

2. Mr. S.P. Misra, learned Senior Counsel informs the Court that Mr. S.P. Mohanty, Advocate usually appears for the State Pollution Control Board. He is not present in Court today. The Registry will inform him to remain present on the next date.

3. List on 13th April, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge